

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 28.2.96.

OA 317/95

Vinod Kumar Sharma

... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicant

... Mr. Kunal Rawat

For the Respondents

... Mr. K.N. Shrimal

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Vinod Kumar Sharma, in this application u/s 19 of the Administrative Tribunals Act, 1985, (for short, the Act), has assailed the order dated 2.6.95, at Ann.A-1, by which his services as a Tea Maker were terminated w.e.f. 31.5.95.

2. We have heard the learned counsel for the parties and have gone the records of the case.

3. The learned counsel for the applicant has stated that before approaching this Tribunal he has not made any representation to the concerned authority in regard to his grievance, as envisaged by Section 20 of the Act. In the circumstances, we are of the view that he should have made a representation before presenting this application in the Tribunal. The application being premature is liable to be dismissed. However, if the applicant makes a representation to the concerned authority within 15 days of the order, the same shall be considered on merits by respondent No.2 and decided through a speaking order within a period of two months from the date of its receipt. If the applicant is aggrieved by any decision taken on the representation, he may file a fresh OA.

4. The OA stands disposed of accordingly at the stage of admission with no order as to costs.

(O.P. SHARMA)

MEMBER (A)

GK  
(GOPAL KRISHNA)

VICE CHAIRMAN

VK